

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

224. IA/3374/2023 C.P. (IB)/224(MB)2021

**IN THE MATTER OF**

Central Bank of India

VS

Mehul Jayant Parekh

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Financial Creditor:- Adv. Yash Dhruva

For the Respondent:

**ORDER**

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Adjourned to **16.07.2024.**

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)